

Decontrol of Farm Output

*345. SHRI SATISH PRADHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to consider decontrol of farm output particularly in the light of sharp increase in agricultural input cost to the extent of 30 per cent;

(b) if so, the details thereof;

(c) the measures taken or proposed to be taken to protect the interests of farmers with periodical increase in input cost; and

(d) what administrative and legislative measures are being taken to effect policy change ?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) and (b) There is no control on farm output.

(c) The minimum support prices announced by the Government provide for the possible rise in cost of production and input prices. The changes, if any, in the prices of inputs are considered by the CACP while making its recommendations to the Government. The CACP has been asked to have a second look at the changes in input costs before the market arrival of the crops and adjust minimum support prices in case the observed rise in input costs turns to be higher than the anticipated rise.

(d) Does not arise.

Conversion of leasehold flats/plots to Freehold in Delhi

*347. SHRI SURESH KALMADI :

SHRI BHUBANESWAR KALITA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have decided to make the conversion of built-up flats and plots measuring upto 150 sq. metres from leasehold to freehold, optional in Delhi; and

(b) if so, what are the details of the orders issued in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) Yes, Sir.

(b) In accordance with the scheme of conversion launched on 14-2-1992, the conversion of leasehold tenure of land in respect of flats and built-up plots upto 150 sq. metres was compulsory. However, keeping in view the representations received for rationalising the scheme, it has been decided to make conversion optional. Thus the lessees now have the option either to convert to freehold tenure or continue to be governed by the lease terms.

Financial Assistance to persons Distinguished in arts and letters

*348. SHRI ANANTRAY DEVSHANKER DAVE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria for providing financial assistance to persons distinguished in letters, Arts, and such other walks of life who may be in indigent circumstances;

(b) the total amount of financial assistance provided to such persons under this scheme in different categories during the last three years as on 31st January, 1993, State-wise; and

(c) What are the details of the total budgetary allocation for the scheme during the Eighth Five Year Plan ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARIUN SINGH) : (a) Creative persons in different fields of arts who have made significant contribution in their field, who are above 58 years of age and whose monthly income does not exceed Rs. 1000/- are eligible for consideration.

(b) The total financial assistance provided under the scheme during the last three years as on 31-3-1993 is as under :

	(Rupees in lakhs)		
	1990-91	1991-92	1992-93
Central-State Quota	16.97	18.77	40.76
Central Quota	5.91	6.99	18.70
Central-UT Quota	0.14	0.15	0.41
Funds are not allocated State-wise.			

(c) The total budgetary allocation during the Eighth Five Year Plan is Rs. 150.00 lakhs.

*349. [Transferred to the 22nd March, 1993].

जबलपुर में पटपरहा जलाशय परियोजना

*350. श्री शिव प्रसाद छानपुरिया : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में जबलपुर जिले की पटपरहा जलाशय परियोजना को पर्यावरण और वन मंत्रालय द्वारा दिनांक 8 जुलाई, 1992 के अपने पत्र द्वारा वन (संरक्षण) अधिनियम, 1980 के अंतर्गत स्वीकृति दिए जाने के परिदृश्य में क्या पटपरहा जलाशय में आगामी वनसून में जल भण्डारण किया जाएगा; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

जल संसाधन एवं संसदीय कार्य मंत्री (श्री बिद्याचरण शुक्ल) : (क) और (ख) पर्यावरण और वन मंत्रालय ने पटपरहा टैंक परियोजना के लिए 43.3 हेक्टेयर वन भूमि व्यपचित करवा सिद्धान्त रूप में स्वीकार कर लिया है। राज्य सरकार ने शर्तों की अनुपालना करती है तथा वनभूमि का वास्तविक अंतरण होने से पहले वन (संरक्षण) अधिनियम 1980 के अंतर्गत औपचारिक अनुमोदन प्राप्त करना है।

देश में बाढ़ प्रभावित क्षेत्र

*351. श्री ईश दत्त यादव : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत में 400 लाख हेक्टेयर क्षेत्र में बाढ़ आ सकती है;

(ख) क्या यह भी सच है कि अब तक केवल 140 लाख हेक्टेयर क्षेत्र को ही बाढ़ से सुरक्षित किया गया है; और

(ग) यदि हां, तो शेष क्षेत्र को अभी तक बाढ़ से सुरक्षित न किए जाने के क्या कारण हैं ?

जल संसाधन एवं संसदीय कार्य मंत्री (श्री बिद्याचरण शुक्ल) : (क) से (ग) देश में 400 लाख हेक्टेयर क्षेत्र बाढ़ से प्रभावित होता है। 320 लाख हेक्टेयर क्षेत्र जिसे समीचित स्तर तक सुरक्षा प्रदान की जा सकती है, में से से, लगभग 140 लाख हेक्टेयर क्षेत्र को सुरक्षा प्रदान की गयी है। तकनीकी आर्थिक बाधाओं के कारण शेष क्षेत्रों को शीघ्र सुरक्षा प्रदान करने में कठिनाई हो रही है।

Construction of weir near borders of M.P. and U.P. States

*352. SHRI LAKKHIRAM AGARWAL :

SHRI KAILASH NARAIN SARANG :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that Uttar Pradesh is constructing a weir near borders